Special import licences for certain bulk drugs

678. DR. JOSEPH LEON
D'SOUZA:
SHRIMATI MAIMOONA
SULTAN:

Will the Minister of COMMERCE be pleased to state :

- (a) whether it is a fact that his Ministry had issued special import licences for certain bulk drugs and drug intermediates which are banned or restricted under the current import Policy;
- (b) if so, the names of the parties to whom special import licences were issued during the last two years ending on 15th April, 1986 along with the names of items, quantity and value of import licences;
- (c) whether it is a fact that his Ministry has rejected certain applications during the same period; and
- (d) if so, what are the reasons therefor?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER): (a) to (d) No 'Special licences' as such have been issued ior the import of bulk drugs and drug intermediates. However, import of drug items appearing in Restricted and Limited Permissible Lists of the Import Policy is permissible under Supplementary licensing procedure.

Supplementary licences are granted on the basis of recommendation of authority keeping in view the indigenous availability. Particulars of import licences are published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences", copies of which are available in Parliament Librar.

Supply of imported edible oil through Fair Price Shops

to Questions

- 679. SHRI PRABHAKAR RAO KALVALA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state .
- (a) whether it is a fact that imported edible, oil is being issued to the Fair Price Shops at a concessional price for supplying to the consumers in Delhi and other places;
- (b) whether Government have received complaints regarding non-supply of imported edible oil by the Fair Price Shops; and
- (c) if sa, what action Government have taken to strengthen its inspection . and monitoring machinery to ensure fair supply of imported edible oil and other items by the Fair Price Shops ?

THE MINISTER. OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a) Yes, Sir.

- (b) One complaint has been received from Haryana that imported oil is sold in black market. The State Government has been asked to-investigate the matter.
- (c) The central Government makes allocation of imported edible oils to States/Union Territories for distribution to consumers through Fair Price Shops. It is the responsibility of the State Government to take proper steps to ensure that the imported oils are distributed to the consumers through Fair Price Shops. The State Governments have been advised to streamline and energise the public distribution system to ensure that the imported oils actually reach the consumers and also to furnish monthly certificate indicating that the imported edible oil has been fully lifted and the same has been

properly utilised for the purpose for which it has been allotted. The officers of the Central Government also visit the States/ Union Territories to check that the imported oil etc. is available at the Fair Price Shops and distributed to consumers for whom it is

Investment by non-Resident Indians and foriegn Nationals

680. SHRI PRABHAKAR RAO KALVALA: Will the Minister of FINANCE be pleased to state:

(a) whether the liberalisation measures enforced by Government have made by effect on the investment made in India during the year

1985-86 by non-resident Indians and other foreign nationals;

to Questions

- (b) if so, what are the details thereof; and
- (c) whether further liberalisation measures are proposed to attract i foreign investment; if so, what are the details thereof?

THE MINISTER OF STATE IN TI [E MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) (a) and (b) The response of NRIs to the liberalisation measures initiated by Government has been satisfactory as is borne out lay by the progress under the various schemes listed below. In. vesments made by NRIS under diffe, rent schemes during the last two years;

(Rs. in crore*)

i	Upto 31-12-84	Upto 31-12-85
(i) Direct Investment (Proposals approved)	224.88	477 23
(ii) Portfolio investment (Actual purchase of shares & debentures)	46-63	53 · 03(P)
(iii) Bank deposits (outstanding balances in NRE/FCNR Accounts)	3502 - 87	5027 · 88(P)
(iv) Deposits received by Indian companies	N.A.	8.62

N. A.: NM Availabe. (P): Provisional (Balances are cumulative).

Government (c) have recently permitted NRI participation on repatriation basis in diagnostic shipping centres, industry and sick units. The NRI policy is cons tantly under review. However, no further immediate liberalistion measures are proposed at present.

Strike by the Textile Workers in Tamil Nadu

SUNDER 681. DR. SHYAM MOHAPATRA: SHRI V. GOPALSAMY:

Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that the

textile workers in Tamil Nadu have gone on strike;

- (b) if so, what are the details of their demands and also the action taken thereon;
- (c) what is the number of textile mills Iying closed in Tamil Nadu at present;
- (d) what is the extent of loss of production and also the number of mandays lost as a result thereof; and
- (e) whether Government propose to take over the closed textile mills if not, what are the reasons therefor?